

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 891 OF 2018 IN**  
**DFR NO. 2466 OF 2018**

**Dated: 17<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical, Technical Member**

**In the matter of:**

**M/s Bhuruka Gass Limited & Anr.**

**.... Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission &  
Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Parinay Shah  
Ms. Ritika Singhal

Counsel for the Respondent(s) :

**ORDER**

**(IA NO. 891 OF 2018 - FOR URGENT LISTING)**

Heard learned counsel , Ms. Ritika Singhal, appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, She has submitted that, in the light of the statement made in paragraph nos. 7 to 9 of the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 7 to 9 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**DFR NO. 2466 OF 2018**

Issue notice to the Respondents returnable on 20.07.2018. Dasti, in addition, is also permitted.

Registry is directed to number the appeal and list the matter for admission on **20.07.2018**, subject to curing of defects.

**(S.D. Dubey)**  
**Technical Member**

*js/vt*

**(Justice N.K. Patil)**  
**Judicial Member**